

Basic amenities in tribal areas

†619. SHRIMATI KANTA KARDAM: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government has formulated any programme for the development of basic amenities like supply of water, housing etc. in tribal areas of various States including Uttar Pradesh;

(b) if so, the details thereof;

(c) whether Government has allotted and released funds for the said programmes for the current financial year; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RENUKA SINGH SARUTA): (a) to (d) Government has adopted a multi-pronged strategy for the overall development of tribal people living across the country including Uttar Pradesh. Major part of infrastructure development and provision of basic amenities in tribal areas/regions in the country are carried out through various schemes/programmes of concerned Central Ministries and the State Governments concerned, while Ministry of Tribal Affairs provides additive to these initiatives by way of plugging critical gaps. Schemes of the Ministry of Tribal Affairs among others namely (i) Special Central Assistance to Tribal Sub Scheme, (ii) Development of Particularly Vulnerable Tribal Groups, (iii) Grants under Article 275(1) of the Constitution of India and (iv) Eklavya Model Residential School (EMRS) for the welfare and development of Scheduled Tribes (STs) in the tribal areas of various States including in Uttar Pradesh are being implemented. These schemes cover various sectors *viz.* Education, Health, Sanitation, Water Supply, Livelihood, Housing, Construction of Link Road, Agriculture, Horticulture, Animal Husbandry (AH), Fisheries, Dairy and Other income generating schemes to augment Tribal household economy. The details of funds allocated and released under these schemes/programmes during the current financial year including Uttar Pradesh are given as under:-

(₹ in crore)				
Sl. No.	Name of the Scheme/ Programmes	Budget Expenditure	Revised Estimate	Expenditure (As on 31.01.2020)
1	2	3	4	5
1.	Special Central Assistance to Tribal Sub Scheme	1350.00	1350.00	998.00

†Original notice of the question was received in Hindi.

1	2	3	4	5
2.	Development of Particularly Vulnerable Tribal Groups	250.00	250.00	175.44
3.	Grants under Article 275(1) of the Constitution including Eklavya Model Residential School (EMRS)	2662.56	2662.56	2083.93

Eklavya Model Residential Schools

620. SHRI D. KUPENDRA REDDY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether there is any plan to set up Eklavya Model Residential Schools in every block in the country;

(b) if so, the details thereof;

(c) whether any targets have been fixed for this and if so, the details thereof and targets achieved so far; and

(d) the details of blocks which have been considered for setting up of these residential schools, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RENUKA SINGH SARUTA): (a) to (c) As per budget announcement 2018-19, every block with 50% or more ST population and at least 20,000 tribal persons is going to have an Eklavya Model Residential School (EMRS) by the year 2022. A separate scheme for EMRS was approved by the Government in December, 2018. As per census 2011 figures, there are 564 sub-districts, *i.e.* blocks/taluka/ tehsil, having 50% or more ST population and at least 20,000 tribal persons, across the country. At the inception of this scheme, EMRS had been sanctioned in 102 out of the sub-districts mentioned above. It has been decided to establish new EMRSs in the remaining 462 sub-districts/ blocks by the year 2022. As on 31.12.2019, a total number of 150 sub-districts/ blocks have been sanctioned with an EMRS/EMDBS. List is given in the Statement-I (*See below*).

(d) Government is now focusing on setting up at least one EMRS in each of the remaining 312 sub-districts/ blocks by the year 2022. A list of these 312 sub-districts/blocks is given in the Statement-II.